

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.218- IA/444(AHM)2023  
in  
C.P.(IB)/241(AHM)2021

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Kadam Kirtibhai Patel Proprietor Pearl Impex  
V/s  
Map Oil LLP

.....Applicant

.....Respondent

**Order delivered on 24/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Yuvraj Thakore, Adv.  
For the Respondent : Ms. Prutha Bhavsar, Adv (Proxy) For R-1 & R-2

**ORDER**

Neither the applicant nor the counsel appearing for Respondent No.1 and Respondent No 2 has filed written synopsis as ordered on 06.03.2024. Respondent No. 3 to 5 have already proceeded ex-parte. Both the counsel appearing for the parties requested for more time to comply the same. Let needful be done within a week.

Re-list on- 12.06.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**